

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1075
TO BE ANSWERED ON 26TH JULY, 2022**

EDUCATION FACILITY TO MEDICAL STUDENTS RETURNED FROM UKRAINE

1075 SHRI JOHN BRITTAS:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that several State Governments have demanded the Union Government to permit the Ukraine -returned MBBS students to continue their studies in medical colleges of the country;
- (b) if so, the details thereof and Government's response thereto;
- (c) whether Government will instruct the National Medical Commission to relax the extant guidelines to facilitate their admission to Indian medical colleges, as a special case; and
- (d) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): As informed by National Medical Commission (NMC), the regulatory body of medical education in the country, no such information is available with them. Foreign Medical Students/Graduates are either covered under “Screening Test Regulations, 2002” or “Foreign Medical Graduate Licentiate Regulations, 2021, as the case may be. There are no such provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges. No permission has been given by the NMC to transfer or accommodate any foreign medical students in any Indian medical institute/university.

As per information received from MEA, the Indian Embassy in Kyiv has communicated with all the concerned Universities in Ukraine for providing transcript and other documents in a smooth manner to the students. All details have been provided on the website of Embassy to assist students to address any related issues.
